

F. No. RCD-01002/1/2021-Regulatory-FSSAI (part-1)**Food Safety and Standards Authority of India**

(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)

FDA Bhawan, Kotla Road, New Delhi-110002

The 5th November, 2022

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding re-operationalisation of Food Safety and Standards (Licensing and Registration of Food Business) Amendment Regulations, 2021.

In exercise of the powers conferred under Section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), FSSAI has framed the Food Safety and Standards (Licensing and Registration of Food Business) Amendment Regulations, 2018 and the same were approved by the Food Authority in its meeting held on 21st September, 2017. These regulations contain amendments in respect of the following Sections:

1. Section-I: Licensing and Registration of E-Commerce food business operator.
2. Section-II: Documents to be enclosed for new application for license to State/Central Licensing Authority for restaurant.
3. Section-III: Conditions of license for restaurant.
4. Section-IV: Part-II of Schedule 4 relating to general requirements on Hygienic and sanitary practices to be followed by all food business operators applying for license.
5. Section-V: Part IV of Schedule 4 relating to establishing a small slaughterhouse.
6. Section-VI: Part V of Schedule 4 relating to good hygienic and manufacturing practices to be followed by licensed food business operators engaged in catering or food service operations.

2. These regulations were operationalised in exercise of the power vested with the Food Authority under Section 18 (2) (d) read with Section 16(5) of the Food Safety and Standards Act, 2006 with effect from 15.02.2018 and subsequently re-operationalised w.e.f. 16.08.2018, 28.02.2019, 28.08.2019, 16.02.2020, 16.08.2020, 19.03.2021, 12.11.2021 and 24.06.2022. Some other provision of these regulations were also operationalised vide direction dated 16.11.2020 and 05.04.2021.

3. Meanwhile, the said draft amendment regulations were notified on 17.11.2020 for inviting comments from the stakeholders and are now under the process of finalization. Since, notification of the final amendment regulations is likely to take some time, it has been decided to re-operationalize the Food Safety and Standards (Licensing and Registration of Food Business) Amendment Regulations, 2021 as enclosed herewith with effect from 11.11.2022 to ensure food safety and fair practices in food business operations.

4. The food business operators shall follow these regulations and the enforcement of these regulations shall commence only after the final regulations are notified in the Gazette of India, except for the amendment in sub-regulations 2.1.9 which has already come into effect from 27th March, 2020. In so far as schedule 4 requirements are concerned, if required, improvement Notice under Section 32 of the Food Safety and Standards Act, 2006 may be issued to Food Business Operators and accordingly action may be taken for compliance of these requirements.

5. This issues with the approval of the Competent Authority in exercise of the power vested under Sections 18(2) (d) and 16(5) of Food safety and Standards Act, 2006.

Encl: As above



(Inoshi Sharma)

Executive Director

(Regulatory Compliance)

To

1. All Food Safety Commissioner.
2. All Authorized Officer, FSSAI.
3. All Central Designated Offices of FSSAI.
4. CITO, FSSAI- for uploading on the website.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI